

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 206/GT/2013

Subject : Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period from 1.4.2009 to 31.3.2014, after truing-up exercise

Petition No. 272/GT/2014

Subject : Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period from 1.4.2009 to 31.3.2014 after truing-up exercise

Date of hearing : 13.1.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondents : West Bengal State Electricity Distribution Company Limited and 23 Others

Parties present : Shri Ajay Dua, NTPC
Shri A. Basu Roy, NTPC
Shri R.B. Sharma, Advocate, BRPL & GRIDCO
Shri, Himanshu Shekhar, Advocate, JSEB
Shri Anurag Naik, MPPMCL

Record of Proceedings

Both the petitions were taken up for hearing on 13.1.2015.

2. During the hearing, the representative for the petitioner submitted as under:
- (i) These petitions have been filed for truing-up of tariff for the period 2009-14 based on actual additional capital expenditure incurred for the said period.
 - (ii) Additional information sought for by the Commission has been filed and copies have been served on the respondents.
 - (iii) Replies have been filed by respondents UPPCL, GRIDCO & BRPL, JVVNL, AVVNL, JdVVNL and TPDDL and rejoinders have been filed.

3. The learned counsel for the respondent BRPL, submitted that arguments have been completed in the matter.
4. The representative of the respondent, MPPMCL, however, prayed for grant of 10 days time to file reply in the mater.
5. The Commission after hearing the parties, accepted the prayer of the respondent MPPMCL and directed to file its reply by 30.1.2015 with copies to petitioner, who shall file its rejoinder by 6.2.2015. The Commission further directed the petitioner to submit additional information, on affidavit, on or before 13.2.2015 on the following:
 - (a) Audited certified statement of capital cost as on 20.3.2010.
 - (b) Reconciliation of capital cost as on 20.3.2010, additional capital expenditure from 20.3.2010 to 31.3.2010, 2010-11, 2011-12, 2012-13 & 2013-14 duly certified by the Auditor.
 - (c) Clarification in respect of, need for additional stream of DM plant at a cost of ₹10.27 crore towards additional capitalization in water & cooling system when the plant is operating successfully with the existing DM plant.
6. The additional information/ reply/ rejoinder as above shall be filed within the due date mentioned. In case no information / reply / rejoinder is filed within the due date mentioned, the matter shall be decided based on available records.
7. Subject to above, the Commission reserved its order in the petition.

By order of the Commission

-S/d-
(T. Rout)
Chief (Law)